

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 209
(IB)-258(ND)2020
IA-1768/2021 & IA-1769/2021

IN THE MATTER OF:

Arora Vinyl Pvt. Ltd. ... **Applicant/Petitioner**
Versus
Shri Banke Bihari Cotfab Pvt. Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 13.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT

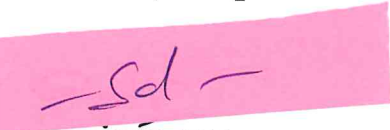
ORDER

IA-1768/2021: By filing this Application, the IRP/ Applicant prayed to take on record the report regarding the constitution of the CoC. The same is taken on record subject to just exceptions.

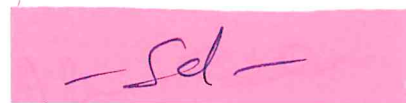
With this, the **present IA stands closed.**

IA-1769/2021: The submission of documentation and disclosure of settlement filed by of Interim Resolution, same is taken on record subject to just exceptions.

With this, the **present IA stands closed.**



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)